CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 43/TT/2020

Date:18.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 periodfor transmission assets under Mauda Transmission system in Western RegionAsset-I: 400 kV D/C Mauda-Wardha line (CKT-I) along with bay at Wardha and Asset-II: 400 kV D/C Mauda-Wardha line (CKT-II) along with bays at Wardha

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 1.4.2020:-

2014-19period

a) Reasons for claiming higher add-cap of 63.32lakh in Asset-I for 2014-19 period as against 11.56lakh approved by the Commission, when the same was submitted to be on account of balance and retention payments.

b) Reasons for claiming add-cap of 13.86lakh for Asset-I after cut-off date when the same was submitted to be on account of balance and retention payments for recognized liabilities yet to be discharged.

c) Reasons for claiming add-cap for Asset-I after cut-off date in accordance with Regulation 14(3)(v) including but not limited to the following details:

1. Estimated package-wise break-up of total cost for which the payments have been withheld
2. Break-up of undischarged liabilities with respect to each package
3. Package-wise reasons for withholding of such payments
4. Package-wise reasons for eventual release of such payments

d) Undertaking on affidavit givingdetails of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

e) Reason for claiming capital cost as on cut-off date of 1060.56 lakh for sub-station including PLCC in Asset-I instead of 1046.70 lakh as per the auditor certificate for working out ceiling limit of initial spares

f) Auditor Certificate is based on the PGCIL accounts on accrual basis and nowhere mentions that it is based on Actual Cash Outflow. Provide asset-wise statement of Initial Spares discharged on cash basis

2019-24period

g) Justification for claiming MAT rate of 21.5488% for grossing up of ROE instead of 17.472% as per current applicable laws

h) Confirmation whether any further "previously recognized liabilities" remains to be discharged for 2019-24 period, since no add-cap has been claimedfor this period

Forms

i) Flow of liabilities statement as per enclosed **Annexure-I(B).**

j) Form 13 (Break up of Initial Spares)

2.   Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3.   In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars[#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset - 1	Party - A									-						-						-	-
Asset - 1	Party - B									-						-						-	-

[#] TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset